



2026:AHC:29438-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. WRIT PETITION No. - 2925 of 2026**

Amajad Ali

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

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|---------------------------|---|----------------------------------|
| Counsel for Petitioner(s) | : | Devbratt Yadav, Ram Pratap Yadav |
| Counsel for Respondent(s) | : | G.A.                             |

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**Court No. - 45**

**HON'BLE RAJIV GUPTA, J.**  
**HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, investigation has already been concluded and the charge-sheet has also been submitted against the accused persons.
3. Learned counsel for the petitioner could not dispute the aforesaid facts and states that he does not want to press this writ petition and seeks to withdraw it.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn.

**February 10, 2026**  
Zafar

**(Achal Sachdev,J.) (Rajiv Gupta,J.)**